

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) अपीलीय सहायक आयुक्त का ज्वालियर का क्षेत्र (रेंज) २३ फरवरी, १९५९ से बन्द कर दिया गया है ?

(ख) ज्वालियर का क्षेत्र इसलिये बन्द किया गया है कि अपीलों की संख्या बहुत कम हो गयी थी और इस कारण कार्य भार भी इतना कम हो गया था कि अलग क्षेत्र रखना उचित नहीं था ।

Scheduled Castes and Scheduled Tribes

2953. Shri B. K. Gaikwad: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the voluntary non-official organisations working for the welfare of Scheduled Castes and Scheduled Tribes and which have been recognized by Government for grant-in-aid purposes, maintain the percentage of Scheduled Castes and Scheduled Tribes persons in their establishments; and

(b) if so, what is the percentage?

The Deputy Minister of Home Affairs (Shrimati Violet Alva): (a) No, Sir.

(b) Does not arise.

Nagas Hostiles

2954. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that as many as 30 Naga hostile camps have been set up in Tamenglong sub-division of Manipur; and

(b) if so, whether these camps are run by Naga leaders from Naga Hills Tamenglong area?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). Government are not aware of any such camps.

Motor Car Workshops in Delhi

2955. Shrimati Ha Falakombhari: Will the Minister of Home Affairs be pleased to state:

(a) whether Government's attention has been drawn to the news appearing in the 'Indian Express' dated the 21st March, 1959 to the effect that a large number of unauthorised and unlicensed motor car workshops are functioning in Delhi and that there is a general complaint about the repairs they carry out to motor vehicles brought to them; and

(b) if so, the action taken or proposed to be taken in this regard?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes

(b) The Delhi Municipal Corporation and the New Delhi Municipal Committee are empowered under the law to prosecute those who are found running a major workshop in private premises without a valid license. Similarly, these local bodies have power to take action against persons who carry out repairs on a part of a street and keep motor parts lying on the street. These powers do not extend to the regulation of the technical efficiency of the work done in the workshops, which is a matter between the owner of the vehicle and that of the workshop to which it is entrusted for repairs.

Representation of Scheduled Castes and Scheduled Tribes in Government Services

2956. Shri Ayyakannu: Will the Minister of Home Affairs be pleased to state:

(a) whether all the Departments under Government of India have been regularly submitting periodical reports since 1955 regarding the representation ratio and the vacancies not filled up by Scheduled Castes and Scheduled Tribes in services;

(b) whether submission of such reports by the Departments is obligatory; and

(c) the action taken so far on the basis of the reports?

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): (a) and (b). Yes, Sir.

(c) The discrepancies or lapses have been brought to the notice of the appointing authorities for rectifying the position according to Government instructions.

Development of Modern Languages

2957. Shri Ajit Singh Sarhadi: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any assistance is being given to the Punjab Government for the year 1959-60 under the "Scheme of Development of Modern Indian Languages (except Hindi)";

(b) if so, the amount thereof; and

(c) its allocation for Punjab language?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) to (c). State Governments are being requested to send their proposals for the year 1959-60 for consideration under the Government of India's scheme regarding "Development of Modern Indian Languages (Except Hindi)". The proposals of the Government of Punjab will be considered as and when they are received.

Grade I Clerical Service

2958. Shri Panigrahi: Will the Minister of Home Affairs be pleased to state:

(a) the number of vacancies given in Grade I of the Central Secretariat Clerical Service Scheme in its initial constitution to the persons exempted from passing the typewriting test; and

(b) whether the sanctioned strength of Grade I of the Central Secretariat Clerical Service Scheme in its initial constitution has been completed?

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The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): (a) The number of vacancies given to those who were exempted from passing the typing test is as follows:

(i) Persons over 45 years of age on 23-10-1953	150
(ii) Members of the Scheduled Castes	5
(iii) Physically handicapped persons	13
(iv) Persons with not less than 10 years service	36
TOTAL	204

(b) There were 850 permanent vacancies in Grade I of the Clerical Service at its initial constitution, apart from 600 shadow posts reserved for providing liens to persons included in the Regular Temporary Establishment of Assistants. Orders of confirmations have already been issued against 842 posts of the former category. Orders of confirmation against the remaining 8 vacancies will be issued shortly. As regards the shadow posts, only 215 were actually required and utilized.

T.B. Patients

2959. { Shri S. M. Banerjee:
Shri Jagdish Awasthi:
Shri Vasudevan Nair:

Will the Minister of Defence be pleased to state:

(a) whether some beds have been reserved for the T.B. patients amongst civilian employees in the hospitals attached to the various Defence Establishments; and

(b) if so, the number of such beds?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) Yes, Sir.

(b) 10, for the members of the Defence Civilian (Welfare) T.B. Fund.